

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NOS. 1011 & 1008 OF 2017 IN**  
**DFR NO. 3173 OF 2017**

**Dated:** 29<sup>th</sup> November, 2017

**Present:** **Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)**  
**Vs.**  
**Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. G. Saikumar  
Ms. Nikita Choukse  
Ms. Saumya Saikumar

Counsel for the Respondent(s) : Ms. Dipali Sheth, Caveator for R-2

**ORDER**

The learned counsel, Mr. G. Saikumar, appearing for the Appellant seeks one week's time to file additional affidavit explaining the delay in filing the appeal.

The submissions made by the learned counsel appearing for the Appellant, as stated above, place on record.

The learned counsel appearing for the appellant is permitted to file additional affidavit explaining the delay in filing the appeal within one week, as requested.

Relist this matter on **06.12.2017** as requested by the learned counsel for the Appellant as well as Caveator for Respondent No.2.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*pr/vt*